

PETITIONER:
HARNAMA SINGH (DEAD) LRS. ON RECORD & OTHERS

Vs.

RESPONDENT:
SHRI HARBHAJAN SINGH

DATE OF JUDGMENT 22/08/1991

BENCH:
PUNCHHI, M.M.
BENCH:
PUNCHHI, M.M.
RAMASWAMY, K.

CITATION:
1992 AIR 109 1991 SCR (3) 703
1992 SCC Supl. (1) 709 JT 1992 (1) 546
1991 SCALE (2) 497

ACT:

Code of Civil Procedure, 1908--Section 148 read with Section 15(1), the Punjab Pre-emption Act and Article 136, Constitution of India, 1950--Suits for pre-emption--Dismissed under Order 20, Rule 14--Deposit of pre-emption amount--Extension of time--Whether to be raised in appeal before the Supreme Court.

Constitution of India, 1950--Article 136--Appeal--Deposit of pre-emption amount--Whether to be raised before the Supreme Court.

HEADNOTE:

Three brothers executed four sale deeds on June 25, 1968, to respondent. The 4th brother, whose legal representatives are the appellants, filed four suits of pre-emption against the vendee-respondent and those were decreed on terms of payment of pre-emption money on or before August 30, 1970.

The plaintiff-pre-emptors-appellants filed four appeals before the District Judge for the reduction of the pre-emption money. On an application moved by the pre-emptors the time for deposit of the amount fixed under the decree by the Trial Court was extended till further orders.

The appeals were rejected under Order 41 Rule 3 of the Code of Civil Procedure as being insufficiently stamped and not properly presented.

Before hand, however on 26.10.1970, the plaintiff-pre-emptors, deposited the pre-emption amount in the Trial Court.

The pre-emptors sought execution of the pre-emption decrees. The vendee-judgment debtor raised objections stating that the suits stood automatically dismissed for non-deposit of the pre-emption money within the time identically stipulated under the decrees.

The objection was sustained by the Trial/Executing Court.

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The appeal to the Appellate Court at the instance of the pre-emptors, was allowed, permitting the execution to proceed.

A Single Judge of the High Court in further appeal upheld the view of the District Judge, but the Division

Bench of the High Court allowed the Letters Patent Appeals, upholding the objection made by the vendee-respondent, that there were no decrees which could be executed, against which these appeals by special leave to this Court were filed.

The appellants contended that the controversy could be determined on the anvil of Section 148 of the Code of Civil Procedure by extending time by the Court, as it was extendable when any period was fixed or granted by the Court for the doing of any act prescribed or allowed by the Court, even though the period originally fixed or granted had already expired; that this Court should exercise its plenary power in the interests of justice to extend the time.

Dismissing the appeals, this Court,

HELD: 1. There is no law of pre-emption permitting a decree to be drawn in terms of Section 15(1) of the Punjab Pre-emption Act. Were the Court to exercise at all the discretions on the subject, the Court would in any event be completing the process of decreeing the suits; the suits which have been held to fall down under Order 20 Rule 14 of the Code of Civil Procedure, tantamounting to their dismissal, and that too on present day when such decrees cannot be passed. [707C-D]

2. The objections of the vendee must remain sustained and the pre-emptor-appellants must fail in the event, not getting their suits for pre-emption decreed. Decretal money deposited by the appellants may be permitted to be withdrawn by them, if not already withdrawn. [707F-G]

Atarn Parkash v. State of Haryana & Ors., [1986] 1 SCR 399, followed.

Jogdhayan v. Babu Ram & Ors., [1983] 1 SCR 844 and Jagar Dhish Bhargava v. Jawahar Lal Bhargava and Others, [1961] 2 SCR 918, referred to.

JUDGMENT:

CIVIL APPELLATE JURISDICTION: Civil Appeal Nos. 2266-69 of 1979.
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From the Judgment dated 9.8.1978 of the Punjab and Haryana High Court in L.P.A. Nos. 576 to 579 of 1975. Harbans Lal and M.V. Goswami for the Appellants. Iqbal Singh for the Respondent.

The following Order of the Court was delivered:

These appeals by special Leave are directed against the common judgment and decree of the Punjab and Haryana High Court passed in L.P.A. Nos. 576-79 of 1975.

Three brothers, by means of four sale deeds executed on June 25, 1968, sold some parcels of land to Harbhajan Singh-respondent herein. The 4th brother by the name of Ujagar Singh, whose legal representatives are the appellants herein, filed four suits of preemption, against the vendee and those were decreed on July 15, 1970, on terms of payment of pre-emption money on or before August 30, 1970. Four appeals were filed by the plaintiff-pre-emptors before the District Judge for the reduction of the pre-emption money. On an application moved by the pre-emptors the time for deposit of the amount fixed under the decree by the Trial Court was extended till further orders. The appeals finally were rejected under Order 41 Rule 3 of the Code of Civil Procedure as being insufficiently stamped and hence not properly presented. Before hand, however, the plaintiff-pre-emptors all the same, deposited the pre-emption amount in the Trial Court, on their own, on October 26, 1970.

After the rejection of their appeals, the pre-emptors sought execution of the pre-emption decrees which attracted objections by the vendee-judgment debtor. The primary objection raised was that the suits stood automatically dismissed for non-deposit of the preemption money within the time identically stipulated under the questioned decrees. The plea of the vendee was based on the mandate of Order 20 Rule 14, Civil Procedure Code whereunder the Court when decreeing the claim to pre-emption is required to specify in the decree on or before which the pre-emption money shall be paid, if not already paid, and further if it is not so paid, the suit shall stand dismissed with costs. (Whatever is relevant in Order 21 Rule 14 alone has been taken note of). The date specified by the Trial Court as said before was August 30, 1970 and under the interim orders of the Appellate Court the time for depositing the said money was extended till

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further orders. Undeniably the Court never passed any further orders in that regard and thus the time for depositing the said money stood extended without any limit. The objection was sustained by the Trial/ Executing Court. On appeal to the Appellate Court at the instance of the pre-emptors, the District Judge took a contrary view permitting the execution to proceed. A learned Single Judge of the High Court in appeal upheld the view of the District Judge, but a Division Bench of the High Court. In Letters Patent Appeals, reversed the District Judge as also the Single Judge upholding the objection by the vendee that there were no decrees which could be executed.

We have heard learned counsel for the appellant for he alone was present.

There has been a sea change in the law of pre-emption in the States of Punjab and Haryana where from these appeals have arisen. Whereas in Punjab the Punjab Pre-emption Act itself has been repealed, in Haryana it has substantially been chopped down by justicing. This Court in *Atam Parkash v. State of Haryana & Ors.*, [1986] 1 SCR 399 declared ultra vires section 15(1) of the Punjab Pre-emption Act, as applicable to Haryana, whereunder certain relatives of the vendor had been given the right to pre-empt a sale of immovable property. The view of this Court and the present state of law is not by any means insignificant or irrelevant for judging the present matter and for resolving the controversy in hand. Rather its pervasive thought permeates the mind.

Learned counsel for the appellants would have the controversy determined on the anvil of Section 148 of the Code of Civil Procedure, pleading for time to be extended by the Court, as it is extendable when any period is fixed or granted by the Court for the doing of any act prescribed or allowed by the Court, even though the period originally fixed or granted has already expired. He has brought to our notice that in the main matter when the appeal was rejected by the District Judge as being insufficiently stamped time was asked from the District Judge to make good the deficiency in the stamp duty but that was rejected and though he concedes that the matter was not taken up in revision before the High Court, it is still contended that this Court should exercise its plenary power to extend the time in the interests of justice and have the Court fee made good. He also concedes that when the District Judge was asked to extend and specify the time for deposit of the pre-emption money, he had declined to exercise his discretion, so as to regularise payment, when the appellants had by themselves

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deposited the pre-emption money on October 26, 1970 before-hand, leaving the matter to be agitated before the executing Court. Likewise it is contended that this Court can and should specify the time for deposit so as to regularise it in exercise of powers under Section 148 C.P.C. He also highlights that the mistake herein was that of the Court and for both the propositions he takes aid of *Jogdhayan v. Babu Ram & Ors.*, [1983] 1 SCR 844 and *Jagat Dhish Bhargava v. Jawahar Lal Bhargava and Others*, [1961] 2 SCR 918. In any event he concedes that for the later wrongful non-exercise of discretion of the District Judge, the matter was not taken in Second Appeal or Revision, as the case may be, before the High Court.

We have pondered over, the matter. Our view may appear some-what slanting but we cannot disassociate ourselves from the canvass now spread, showing there is no law of pre-emption permitting a decree to be drawn in terms of Section 15(1) of the Punjab Pre-emption Act. Were we to exercise at all the discretions on the subject afore-mentioned we would in any event be completing the process of decreeing the suits; the suits which have been held to fall down under Order 20 Rule 14 of the Code of Civil Procedure, tantamounting to their dismissal, and that too on present day when such decrees cannot be passed.

The High Court however, took the controversy in a different-light. It took the view that the insufficiently stamped appeals before the District Judge were no appeals in the eye of law, as was contended on behalf of the vendee, and the view of the District Judge in not extending time was right as it was rightly considered that the appeals had not been entertained at all. Support was also taken for its view by the High Court from the circumstance of the order of the Court extending time ex-parte, which conferred no obligation on the vendee to treat the decree operative against him as and when the pre-emptors chose to deposit the pre-emption money. The High Court on this reasoning restored the judgment of the Trial/Executing Court, upholding the objections of the vendee. Where the High Court arrived by following one way, we have been led to arrive by another. The end result, however, is the same that the objections of the vendee must remain sustained and the pre-emptor-appellants must fail in the event, not getting their suits for pre-emption decreed. The appeals must thus inevitably fail and are hereby dismissed. Decreeal money deposited by the appellants may be permitted to be withdrawn by them, if not already withdrawn. No costs for there is no opposition.

V.P.R.
missed.

Appeals dis-